

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 551 of 2018

IN THE MATTER OF:

Arun Chandra Sinha

...Appellant

Vs

BMD Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Ms. Pooja Saigal and Mr. Akshay Gupta, Advocates.

For Respondents: Mr. Abhishek Kumar, Advocate for R-1.

O R D E R

24.10.2018: Ms. Pooja M. Saigal, learned counsel appearing on behalf of the Appellant submits that she has been instructed by the Appellant to withdraw the appeal in view of decision of the Committee of Creditors taken under Section 12A of the I&B Code. She further informed that the Adjudicating Authority has closed the proceeding. Learned counsel appearing on behalf of 1st Respondent also accepts that such decision has been taken by the Committee of Creditors with 100% voting in favour of the offer.

2. In view of the aforesaid development, the appeal stands disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc